

OA.787/92

Date of decision : 21-9-92

Between

1. A.V. Srinivas
2. M. Geeta
3. Ch. Suryanarayana, and
4. K. Uma Rani.

: Applicants

and

Govt. of India, represented by

1. The Secretary to Govt.  
Min. of Information & Broadcasting  
Central Secretariat  
New Delhi 110 001

2. The Director General  
Doordarshan, Govt. of India  
Mandi House  
Copernicas Marg  
New Delhi 110 001

3. The Director,  
Doordarshan Kendra,  
Govt. of India,  
Hyderabad.

: Respondents

Counsel for the Applicants: : P. Naveen Rao & Y. Surya  
narayana, Advocates

Counsel for the Respondents : V. Rajeswara Rao & N.V. Ramana  
Standing Counsel for Central  
Government

CORAM :

HON. Mr. T. Chandrasekhara Reddy, Member (Judicial)

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JUDGEMENT

( as per Hon. Mr. T. Chandrasekhara Reddy, Member (Judl.)

This is an Application filed under Section 19 of the  
Administrative Tribunals Act, to direct the Respondents to  
regularise the services ~~of all the~~ of all the

T. C. R.

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Tribunal

2. The facts giving rise to this OA in brief, is that all the four applicants were initially engaged as Casual Artists on different dates. The grievance of the applicants is that they have got right to be regularised as Casual Artists in view of the direction~~s~~ in the Judgement~~s~~ of this Tribunal in OA.425/89, 431/89 and 949/91. Hence the present OA is filed for the relief as already indicated above.

3. Today, at the admission stage, we have heard Mr. P.Naveen Rao for Mr. Y. Suryanarayana, counsel for the Applicants and Mr. V. Rajeswara Rao for Mr. N.V. Ramana, Standing Counsel for the Respondents.

4. In the course of admission hearing, it was brought to our notice that these applicants have approached this Tribunal directly without first approaching the competent authority for redressal of their grievances. So, in view of this position, we are of the opinion that it would be fit and proper to dispose of this OA at the admission stage, by giving appropriate direction to the Respondents.

5. Hence, we permit the applicants herein to make separate representations to the competent authorities within one week from the date of the receipt of this order for redressal of their grievance/grievances. The competent authority shall receive the representations so made by the applicants and shall ~~thereafter~~ <sup>within</sup> pass final orders eight weeks. ~~.....~~ The applicants are at liberty to approach this Tribunal, afresh again, in accordance with law, if they are aggrieved by the final orders passed by the said authority, on their representations.

6. After hearing both sides, as an interim measure, we direct the respondents to engage the applicants as Casual Artists 1) if there is work; and 2) if juniors to the applicants are engaged as said Casual Artists.

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parties to bear thei

8. MA.977/92 in OA.787/92 is moved by Mr. P. Naveen Rao for Mr. Y. Suryanarayana, counsel for the Applicants, for permission to file a single application on behalf of the four applicants. MA.977/92 is allowed.

9. Furnish CC today to Mr. P. Naveen Rao, Counsel for the applicants.

*T - Chandrasekhar Reddy*  
(T. CHANDRASEKHARA REDDY)  
Member(Judl.)

*8/9/92*  
Dx. Registrar(Judl.)

Dated : 21st Sept, 92  
Dictated in the Open Court

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Copy to:-

1. Secretary to Govt., Ministry of Information & Broadcasting, Central Secretariat, New Delhi-001.
2. The Director General, Doordarshan, Govt. of India, Mandi House, Copernicus Marg, New Delhi-001.
3. The Director, Doordarshan Kendra, Govt. of India, Hyderabad.
4. One copy to Sri. P. Naveen Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

*2002/6/2  
21/1/92*

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BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 21/9/1992

ORDER / JUDGMENT

R.A./C.A./M.A. No

977/82 ad.

in

O.A. No.

787/92

T.A. No.

-(W.P. No)

Admitted and interim directions issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected

No orders as to costs.

pvm.

9/9/92

21 SEP 1992

HYDERABAD BENCH